

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 15/MP/2019**

Subject : Petition under Section 79(1) (b) and 79 (1) (f) of the Electricity Act, 2003 for declaration that any variation in the cost of fuel 'invoiced' to the Petitioner, owing to any increase in rate of taxes, levies, cess or duties which includes but is not limited to royalty, central excise duty, S.E.D. CST, energy cess, sizing charges, surface transportation, and also enactment of new taxes/royalties on the coal cost which includes but is not limited to NMET, DMF, forest transit fee and PWD cess, imposed by the Central Government, State Government/Union Territory, or any other Government, being a component of invoiced rate of coal, is a pass-through cost as per the terms of the PPA dated 7.8.2008.

Petitioner : Jhajjar Power Limited (JPL)

Respondents : Uttar Haryana Bijli Vitran Nigam Limited and Ors.

Date of Hearing : 25.11.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Parinay Deep Shah, Advocate, JPL  
Ms. Ritika Singhal, Advocate, JPL  
Ms. Poorva Sehgal, Advocate, Haryana Utilities  
Ms. Tanya Sareen, Advocate, Haryana Utilities

**Record of Proceedings**

Learned counsel for Haryana Utilities requested for time to file reply to the Petition. Learned counsel for the Petitioner has no objection in this regard.

2. The Commission directed the Respondents to file their replies by 4.12.2019, with an advance copy to the Petitioner who may file its rejoinder, if any, on or before 13.12.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

